

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.875/89

1. Miss. Indira John Dongre
 2. Miss. Sadhana Sillas Khillare
 3. Miss Rita Joseph Michal .. Applicants

-versus-

1. Union of India
 through
 General Manager,
 Central Railway,
 Bombay - 400 001.
 2. The Chief Medical Superintendent,
 Central Railway Hospital,
 Bhusaval. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
 ViceChairman

Hon'ble Shri N.K.Verma, Member(A)

Appearances:

1. Mr.D.V.Gangal
 Advocate for the
 Applicants.
 2. Mr.S.C.Dhavan,
 Counsel for the
 Respondents.

ORAL JUDGMENT:
 (Per M.S.Deshpande, V.C.)

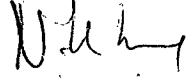
Date: 20-1-94

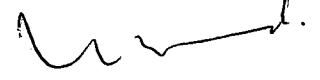
Though we had heard the matter at length earlier, learned counsel for the respondents took time for considering whether the applicants could be screened and appointed, if found suitable, in the screening in terms of Railway Board letter No.E(NG)II/90/RC-3/62 dt. 4-12-1992. Applicant No.3 has already been appointed since she was selected by the Railway Recruitment Board and as far as her claim is concerned the application has become infructuous.

2. With regard to applicants No.1 and 2 Shri Dhavān makes a statement that the department would forward their case to the Railway Board for consideration in terms of letter No.E(NG)II/90/RC-3162 dt. 4-12-92 and that the Railway Board would consider the question of their eligibility for appointment and whether they should be given appointment. Shri D.V.Gangal states that he is satisfied if this course is adopted by the Department ~~the~~ and the Railway Board considers their appointment in terms of letter dt. 4-12-92

3. In view of this statement made by the learned counsel for ~~the~~ either side the application is disposed of.

4. No order as to costs.


(N.K.VERMA)
Member(A)


(M.S.DESHPANDE)
Vice-Chairman

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